

DEMAND NO. 140 : CAPITAL OUTLAY
OF THE DEPARTMENT OF ATOMIC
ENERGY

"That a sum not exceeding Rs. 21,71,71,000 be granted to the President, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay of the Department of Atomic Energy'."

DEMAND NO. 141 : CAPITAL OUTLAY
ON POSTS AND TELEGRAPHS (NOT
MET FOR REVENUE)

"That a sum not exceeding Rs. 29,35,00,000 be granted to the President, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay of Posts and Telegraphs (Not met from Revenue)'."

DEMAND NO. 142 : OTHER CAPITAL
OUTLAY OF THE DEPARTMENT OF
COMMUNICATIONS

"That a sum not exceeding Rs. 61,27,000 be granted to the President *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Other Capital Outlay of the Department of Communications'."

16.20 hrs.

APPROPRIATION (VOTE ON
ACCOUNT) BILL*, 1971

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for services of a part of the financial year 1971-72.

MR. DEPUTY-SPEAKER: The question is :

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1971-72."

The motion was adopted.

SHRI YESHWANTRAO CHAVAN :
Sir, I introduce the Bill.

Sir, I beg to move** :

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1971-72, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is :

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1971-72 be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER: The question is :

"That clauses 2, 3, 4, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill.

The motion was adopted.

Clauses 1, 2, 3, 4, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI YESHWANTRAO CHAVAN :
Sir, I beg to move :

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is :

"That the Bill be passed."

The motion was adopted.

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**Introduced/moved with the recommendation of the President.